GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

LOK SABHA UNSTARRED QUESTION NO. 5820 TO BE ANSWERED ON 10th APRIL, 2017

GRIEVANCES OF FDDI STUDENTS

5820. SHRI C.R. PATIL:

Will the Minister of COMMERCE & INDUSTRY (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government is aware that the Footwear Design & Development Institute (FDDI) has asked students including those whose degrees are presently invalid, to deposit semester fees failing which fine will be imposed and if so, the reaction of the Government thereto;
- (b) whether some students have protested against this on the ground that while degree's validity is in question and accordingly no bank is releasing further installments of education loans due to validity issue and also in view of the fact that the fee is supposed to be paid for valid degrees courses;
- (c) if so, the details thereof along with representations received by the Government both in print form and social media along with reaction of the Government thereto;
- (d) whether the Government proposes to come to the rescue of the affected students by asking FDDI not to insist for fee from such students and accept the semester fees without any penalties after settlement of validity issue; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण) (स्वतंत्र प्रभार)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN)

- (a) to (c): FDDI is an autonomous organization which operates on a self financing mode. The revenue generated by way of fees received from the students and other receipts is essential for the FDDI to be in operation and cannot be waived off.
- (d) & (e): TheGovernment has introduced a bill to declare FDDI as an Institution of National Importance in Lok Sabha on 14/03/2017 so as to improve the stature of the FDDI and empower the Institute to grant degrees to its students.
